

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO.3438
TO BE ANSWERED ON 18.12.2015

NUTRITION TO WOMEN AND CHILDREN

3438. SHRI SUNIL KUMAR SINGH:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the details of schemes being implemented by the Government to provide nutrition to children, women, orphans, labourers etc.;
- (b) the funds allocated/released for said schemes during each of the last three years and the current year, State/UT-wise;
- (c) whether private companies have been entrusted the work of preparing nutritious food;
- (d) if so, whether the private companies are providing food as per the norms fixed in this regard and if so, the details thereof; and
- (e) whether area based food items are selected in menu of nutritious food and if so, the details thereof?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI MANEKA SANJAY GANDHI)

- (a) Ministry of Women and Child Development is administering Integrated Child Development Services (ICDS) Scheme, which is a centrally sponsored scheme being implemented by the State Governments/UT Administrations. The scheme aims at holistic development of children below 6 years of age and pregnant women & lactating mothers, by providing a package of six services comprising (i) Supplementary nutrition (ii) Pre-school non-formal education (iii) Nutrition and health Education (iv) Immunization (v) Health check-up and (vi) Referral services through Anganwadi Centres at grassroots level.

Three of the six services viz., immunization, health check-up and referral services are related to health and are provided by Ministry of Health and Family Welfare through NRHM & Public Health Infrastructure.

- (b) State/UT-wise statement for funds allocated/released for said schemes during each of the last three years and the current year is at **Annex**.
- (c) &(d) The Integrated Child Development Services (ICDS) Scheme is a centrally sponsored scheme implemented by the State Governments/UT Administrations. The States/UTs are responsible to implement the scheme and follow the directions/guidelines issued in this regard.

The Supreme Court of India in PIL 196/2001 – “*PUCL Vs. Union of India*” - passed an order dated 7.10.2004 inter-alia directing that the contractors shall not be used for supply of nutrition in Anganwadis and preferably ICDS funds shall be spent by making use of village communities, self-help groups and Mahila Mandals for buying grains and preparation of meals.

In yet another judgement dated 19.8.2011 in the case titled “*Shagun Mahila Udyogik Sahakari Sanstha Maryadit Vs. State of Maharashtra*”, the Apex Court stressed on hygiene, quality and standard of the food prepared for children covered under the ICDS scheme. Accordingly, Government of India issued advisories dated 9.5.2012 and 26.9.2014 to all the States/UTs for strict compliance of the directions of the Supreme Court. The States/UTs are mandated to follow these directions/guidelines.

- (e) For preparation of supplementary nutrition, local fruits and vegetables are preferred and the State Governments/UTs have been advised accordingly.

The provision of supplementary nutrition under ICDS Scheme prescribed for various categories of beneficiaries is as follows:

Sl. No.	Category	Type of food
1.	Children (0-6 months)	Exclusive breastfeeding for first 6 months of life.
2.	Children (6-36 months)	Take Home Ration containing 500 calories of energy and 12-15 gms. of protein in the form that is palatable to the child. It could be given in the form of micro- nutrient fortified food and/or energy dense food.
3.	Severely malnourished children (6-36 months)	Food supplement of 800 calories of energy and 20-25 gms. of protein in the form of micronutrient fortified food and/or energy – dense Food as Take Home Ration.
4.	Children (3-6 years)	Food supplement of 500 calories of energy and 12-15 gms. of protein per child per day. Morning snack in the form of milk / banana / seasonal fruits etc. and Hot Cooked Meal.
5.	Severely malnourished children (3-6 years)	Additional 300 calories of energy and 8-10 gms. of protein (in addition to 500 calories of energy and 12-15 gms. of protein given at AWC) in the form of micro-nutrient fortified food and/or energy dense food.
6.	Pregnant women and Nursing mothers	Take Home Ration as food supplement of 600 calories of energy and 18-20 gms. of protein per beneficiary per day in the form of micro-nutrient fortified food and / or energy dense food.

The recipes are decided by the States/UTs depending on the availability of local vegetables/fruits and the food habits in the area.

**CONSOLIDATED STATEMENT INDICATING STATE-WISE POSITION OF FUNDS RELEASED UNDER ICDS SCHEME
[ICDS(GENERAL), SNP AND TRAINING] DURING LAST THREE YEARS (2012-13,2013-14 AND 2014-15**

		Rs. in lakhs			
		2012-13	2013-14	2014-15	2015-16
Sl. No.	STATE	Funds released	Funds released	Funds release 2014-15	Funds release 2015-16 (upto 14.12.2015)
1	2	3	5	7	9
1	ANDHRA PRADESH	110011.33	111334.49	99446.78	52961.70
2	BIHAR	107957.00	107609.68	116266.84	65312.34
3	CHHATTISGARH	53860.37	50459.30	51703.52	28125.92
4	GOA	1859.53	1567.58	2617.25	1031.38
5	GUJARAT	60144.11	60807.51	48886.15	30571.95
6	HARYANA	30331.08	31266.40	31158.68	14364.27
7	HIMACHAL PRADESH	17014.46	17278.95	17184.09	12442.64
8	JAMMU & KASHMIR	26029.50	29610.25	26031.19	20433.49
9	JHARKHAND	38673.75	49930.46	46904.30	25831.17
10	KARNATAKA	67426.31	75135.57	82856.77	45693.61
11	KERALA	27472.04	35995.97	24726.35	17097.81
12	MADHYA PRADESH	147086.26	102418.63	122544.60	61319.17
13	MAHARASHTRA	140032.78	129519.81	90781.88	60251.44
14	ORISSA	66424.71	97438.29	87511.73	47888.84
15	PUNJAB	29429.25	24546.11	25893.06	13531.31
16	RAJASTHAN	68853.08	65232.45	73992.88	38498.94
17	TAMIL NADU	42882.04	65605.57	67902.29	38132.20
18	UTTARAKHAND	12036.13	17763.50	35218.06	30495.22
19	UTTAR PRADESH	250471.26	235448.38	257500.69	166815.76
20	WEST BENGAL	106618.64	123227.84	97578.85	58716.68
21	TELANGANA	0.00	0.00	46057.10	19135.74
21	DELHI	16495.76	17700.74	17855.94	8601.92
22	PONDICHERRY	387.11	736.39	1275.34	926.08
23	ANDAMAN & NICOBAR	575.17	391.79	891.78	654.52
24	CHANDIGARH	685.85	731.19	996.18	650.34
25	D. & NAGAR HAVELI	238.37	378.31	281.31	210.97
26	DAMAN & DIU	188.1	161.19	195.77	133.55
27	LAKSHADWEEP	146.44	147.46	138.16	122.01
28	ARUNACHAL PRADESH	12392.5	10344.16	15557.38	7666.57
29	ASSAM	90085.33	103145.19	103517.50	58849.22
30	MANIPUR	7700.66	16140.54	14929.58	6679.81
31	MEGHALAYA	10608.84	14287.83	14357.78	9018.46
32	MIZORAM	5480.34	4772.89	5695.57	3040.67
33	NAGALAND	8526.31	8912.80	12202.63	5123.15
34	SIKKIM	2115.37	2607.14	2998.60	1430.31
35	TRIPURA	9437.63	13651.31	14074.26	8333.78
36	AKBY (LIC) #	472.18	442.90	451.09	
37	NIPCCD	0			
	Total	1570149.59	1626748.57	1658181.93	960092.94

Anganwadi Karyakarti Bima Yojana